

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V due for 13.11.2008 but actually held on 20.11.2008

The Meeting No. 33/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 13.11.2008 but held on 20.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pramod Kumar, Technical Officer	DOR
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

Manual agenda cases

Case No. 443	M/s Colart Camlin Canvas Pvt. Ltd,. Mumbai
NC33/09 dt. 13.11.2008	F.NO.1/84/50/175/AM07-DES-V

Ratification of input output norms in respect of Advance Authorization No. 0310388811 dt. 11.07.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.
--

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 208.435 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 210.45 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 444	M/s Rashim Enterprises, Amritsar
NC33/09 dt. 13.11.2008	F.NO.1/84/50/257/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 1210005881 dt. 18.08.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import on 0.5% wastage by weight of Embroidery yarn.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 445	M/s Bhilad Textile Industries Pvt. Ltd.
NC33/09 dt. 13.11.2008	F.NO.1/84/162/1149/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310454980 dt. 20.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the report of team of Norms Committee, who visited the

unit of M/s Supreme Nonwoven Industries Pvt. Ltd. and defer the case for re-listing on 18.12.2008.

Case No. 446	M/s Loyal Textiles Mills, Kovilpatti
NC33/09 dt. 13.11.2008	F.NO.1/84/50/532/AM04-DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510011100 dt. 05.12.2003.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the relevant Public Notice/Policy Circular whereby Furnace Oil has been allowed under Para 4.4 of Hand Book of Procedure and defer the case for re-listing on 18.12.2008.

Case No. 447	M/s Microyarns flocks (P) Ltd, New Delhi
NC33/09 dt. 13.11.2008	F.NO.1/84/50/45/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510216480 dt. 15.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to permit only the item of import at S.No.1 by allowing 5% wastage. The remaining item of import No. 2 and 3 may be deleted from the list of item of import as per request of the firm against the A/A in question. The description of export item may be amended to read as “ Nylon flocks”. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 448	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/239/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510220917dt. 23.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the

representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 449	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/237/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510218808 dt. 31.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 450	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/750/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510011253 dt. 22.02.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 451	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/388/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510215035 dt. 16.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the

representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 452	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/240/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510218519 dt. 26.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 453	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/241/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510218262 dt. 19.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 454	M/s Gaurav International, Gurgaon
--------------	-----------------------------------

NC33/09 dt. 13.11.2008	F.NO.1/84/50/233/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510224706 dt. 30.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 455	M/s Gaurav International, Gurgaon
NC33/09 dt. 13.11.2008	F.NO.1/84/50/236/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510218261 dt. 19.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 456	M/s Beena Coir works, Alleppey
NC33/09 dt. 13.11.2008	F.NO.1/84/162/985/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 1010027692 dt. 18.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 18.12.2008.

Case No. 457	M/s Binaykia Vastra Nirman Pvt. Ltd, Ahmedabad
NC33/09 dt. 13.11.2008	F.NO.1/84/50/498/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810062753 dt. 05.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to rectify the Qty. of woven fabric of synthetic staple fibres by enhancing from 3.35 Sq mtr./Pc to 4.129 Sq mtr/Pc as per re-vised written comments of TC, Mumbai conveyed vide their letter dated 08.02.2008 in partial modification of its earlier decision taken on 08.03.2007.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@